

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 2263 OF 2013
(SPECIAL LEAVE PETITION(CIVIL)NO.10749 OF 2011)

DR. UMA KANT PANWAR

APPELLANT

VERSUS

DEVI LAL SAH AND ORS.

RESPONDENTS

O R D E R

1. Leave granted.
2. This appeal is directed against the judgment and order passed passed by the High Court of Uttarakhand at Nainital, dated 28.12.2010 in Writ Petition (S/B) No.296 of 2010 whereby and where-under the High Court has made certain remarks and passed certain strictures against the appellant herein. Aggrieved by the same, the appellant is before this Court, by way of this appeal.
3. Heard learned counsel for the parties to the *lis*.

4. We are of the considered opinion that since the respondent-State has already settled the claim payable to the contesting respondent herein, we expunge the adverse remarks/strictures made by the High Court against the appellant.

5. To this extent, the impugned judgment and order is set aside and the appeal is allowed partly. Parties to bear their own costs.

Ordered accordingly.



.....J.
(H.L. DATTU)

.....J.
(RANJAN GOGOI)

NEW DELHI;
MARCH 08, 2013.

JUDGMENT